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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CRL.A. 92/2019

AJAY TIWARI

..... Appellant

Through: Ms. Alka Singh, Advocate.

versus

STATE

..... Respondent

Through: Mr. Ashish Dutta, APP for the State.
S.I.Kapil Khokhar, P.S.Farsh Bazaar.

CORAM:

HON'BLE MR. JUSTICE VIPIN SANGHI

HON'BLE MR. JUSTICE RAJNISH BHATNAGAR

ORDER

06.07.2020

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Crl.M.(Bail) No.7444/2020

1. State has filed the status report. We have perused the same.
2. The appellant seeks interim suspension of sentence for a period of three months on the ground that he wishes to find a suitable match for himself since the appellant is feeling lonely in life. The appellant is 45 years of age and he wants to get married again to fill colours in his life as the appellant does not wish to live lonely any further and he wishes to start his family life. The appellant also states that he is having an agricultural land, and since his arrest in the present case, he could not visit his native village to see his land. He claims that he has old and ailing parents and he wishes to spend time with them prior to their demise as they are not keeping well.

3. As per the status report, the appellant is not having any agricultural land, as claimed by him. In fact, his daughter has made a statement to this effect that he has already disposed of the land that he owned. There are three other sons of the old parents for looking after them and, therefore, the presence of the appellant is not required to look after them.

4. Since the appellant is undergoing life sentence, his desire to get married cannot be a reason to grant him interim bail. The present is the case where the appellant has been found guilty of murdering his own wife and his minor child was an eye-witness to the offence. He also made an extra judicial confession of his crime before his son-in-law soon after the crime.

5. Mr. Dutta, APP for the State, informs that the minor son subsequently committed suicide due to his mother being murdered by his own father.

6. In these circumstances, we are not inclined to grant interim bail to the appellant. Dismissed.

VIPIN SANGHI, J

RAJNISH BHATNAGAR, J

JULY 06, 2020

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